

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 290 OF 2016 & IA NO. 709 OF 2017 &  
IA NO. 63 OF 2018**

**Dated: 23<sup>rd</sup> March, 2018**

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of :**

**GAIL (India) Ltd. ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Yoginder Handoo  
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Sumit Koshore for R-1  
  
Ms. Lalia Elizabeth Philip  
Ms. Meghna Sengupta for R-2

**ORDER**

**IA No. 709 of 2017  
(Application for delay in filing reply)**

We have heard learned counsel appearing on the behalf of the Appellant as well as learned counsel appearing on behalf of the Respondents No. 1 and 2.

The instant application is filed by the Appellant for condonation of delay in filing reply of 57 days.

The delay in filing reply has been explained satisfactorily. Sufficient cause has been shown in the application. The same is accepted. Delay in filing reply is condoned. An application is disposed of.

**IA No. 63 of 2018**  
**(Application for delay in filing rejoinder)**

We have heard learned counsel appearing on the behalf of the Appellant as well as learned counsel appearing on behalf of the Respondents No. 1 and 2.

The instant application is filed by the Appellant for condonation of delay in filing rejoinder of 122 days.

The delay in filing rejoinder has been explained satisfactorily. Sufficient cause has been shown in the application. The same is accepted. Delay in filing rejoinder is condoned. An application is disposed of.

**Appeal No. 290 of 2016**

As agreed by both the parties, list the matter for hearing on **4<sup>th</sup> May, 2018.**

(Justice N. K. Patil)  
Judicial Member

(B. N. Talukdar)  
Technical Member (P&NG)

Bn/vg